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**THE ASSAM AUTONOMOUS DISTRICTS
ADMINISTRATION OF JUSTICE
(MISCELLANEOUS PROVISIONS)
ACT, 1957**

(Assam Act XXII of 1957)

[PASSED BY THE ASSEMBLY]

[Received the ascent of the Governor on the 29th November, 1957]

**An Act to provide for the transfer of certain cases from the
Courts of the Deputy Commissioner and his Assistant to
the District Council Courts**

Preamble.

Whereas it is deemed necessary to make provisions for the transfer of certain cases to the Courts constituted under the paragraph 4 of the Sixth Schedule to the Constitution of India in the Autonomous Districts of Assam:

**Published in the Assam Gazette, dated the 14th December, 1957.*

It is hereby enacted in the Eight year of the Republic of India as follows:

1. Short title, extent and commencement.

- (1) This Act may be called the Assam Autonomous Districts Administration of Justice (Miscellaneous Provisions) Act, 1957.
- (2) It shall extend to the Autonomous Districts of Assam.
- (3) It shall come into force on such date as the State Government may direct and it may be brought into force on such date as the State Government may direct and it may be brought into force in different areas on different dates.

2. Transfer of certain cases.

The Deputy Commissioner and an Assistant to him shall have no power to try a case which is exclusively triable by any Court constituted under paragraph 4 of the Sixth Schedule to the Constitution of India; and any case which at any stage after the Deputy Commissioner or an Assistant to him has taken cognizance of, transpires to be so triable, shall be transferred to a competent Court as soon as it so transpires.

COMMENTS

This Act has been enacted to effect transfer of certain cases from the Courts of the Deputy Commissioner and his Assistant to the District Council Courts. The District Council Courts are constituted under the paragraph 4 of the Sixth Schedule to the Constitution of India in the Autonomous Districts of Assam.

Under S. 2 of this Act, the Deputy Commissioner and an Assistant to him shall have no power to try a case which is exclusively triable by the District Council Court, and in case it is found by the Deputy Commissioner or an Assistant to him, having taken cognizance of any case, that the said case ought to have been tried by the District Council Court, then such case should be transferred to the latter Court as soon as it so transpired
